[Mr. Deputy Speaker]

to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of the following demands entered in the second column thereof—

Demands Nos. 9, 12, 16, 25, 26, 31, 37, 42 and 48."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That the respective sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the Union Territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of the following demands entered in the second column thereof —

Demands Nos. 1 to 44"

The motion was adopted

18.14 hrs.

MANIPUR APPROPRIATION BILL,* 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to move for leave to introduce a Bill to auhorise payment and appropriation of certain further sums from and out of the Consolidate Fund of the Union Territory of Manipur for the services of the financial year 1969-70.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Manipur for the services of the financial year 1969-70."

The motion was adopted.

SHRI P. C. SETHI : I introduce† the Bill. I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Funds of the Union Territory of Manipur for the services of the financial year 1969-71, be taken into consideration."

SHRI GEORGE FERNANDES *rose.*

MR. DEPUTY-SPEAKER : According to rule 218(5) "The Speaker may in order to avoid repetition of debates require Members desiring to take part in a discussion on an appropriation Bill to give advance intimation of the specific points..." Have you given advance intimation ?

श्री जार्ज फरनेंडीज़ (बम्बई–दक्षिण) : मेरा व्यवस्था का प्रश्न है। इस में जो यह है कि रिपीटीशन को रोकने के लिए स्पीकर ऐसा कर सकते हैं, तो मेरा आप से आग्रह है कि मैं इस मणिपुर की डिमान्ड पर नहीं बोला हूं। मैं वायदा करता हूं कि कोई भी ऐसी बात नहीं कहूंगा कि जिस पर लोग बोल चुके हैं। इसलिए जो परेशानी है वह मैं आपके सामने नहीं आने दूंगा। मुझे आप दो मिनट का समय दीजिये।

उपाध्यक्ष महोदय, मुझे इस मणिपुर के बारे में कोई नई चीज नहीं कहनी है, लोग

*Published in Gazette of India Extraordinary Part II, section 2, dated 25.3.70.

†Introduced moved with the recommendation of the President.

काफी उस के बारे में बोल चुके हैं। वहां के लोगों की पूरे राज्य के लिए जो मांग है उस पर कई बार हम बहस कर चुके हैं। लेकिन एक मामले के बारे में मुझे सदन का ध्यान आकर्षित करना है। कुछ दिन पहले का यह मामला है, शायद पिछले दिसम्बर महीने का, जब हमारी सेना की ओर से मणिपुर में बहुत बड़े पैमाने पर गरीब लोगों पर, निर्दोष लोगों पर, जुल्म किया गया। यह कोई किसी एक दल की बात करके मैं नहीं रख रहा हूं। जो सरकारी दल है, उनके दल के जो एक मन्त्री रहे हैं, श्री के. ऐन. वे, जो मन्त्री मंडल में डेवलपमेंट मन्त्री रहे, उन की ओर से इस मामले में एक लम्बी शिकायत सरकार के सामने आयी। मैंने इस बात को भारत के सुरक्षा मन्त्री के सामने पेश किया, इस सदन में प्रश्न भी किया। लेकिन मेरे प्रश्न और पत्रों के उत्तर में सुरक्षा मन्त्री ने ऐसी बातों को हमारे सामने रखा जिन के द्वारा असलियत को छिपाया गया।

मैं आप के द्वारा जो घटना वहां घटी है, जिसमें तांकुल नागाओं के ऊपर बहुत बड़े पैमाने पर हमारी सेना की ओर से जो जुल्म हुआ है इस सम्बन्ध में मेरे पास वहां के राज्य के एक भूतपूर्व मन्त्री ने, जो इसी दल के एक सदस्य हैं आज भी, उन्होंने जो दस्तावेज मेरे पास भेजा है उसको आपकी अनुमति से मैं सदन में रखना चाहता हूं। श्री के. एनवे. यह कहते हैं कि :

> "I was shocked and painded that the authorities could hide facts about the atrocities of the Army in Ukrul area. It is necessary for me to give you some more details of the serious instances so that you may kindly pursue the matter in your own way. But I want to make it clear that the replies of the Defence Minister are far from correct and I can challenge the distorted facts given by him."

यह आप की पार्टी के वहां के नेता जो पिछले मंत्रि मंडल में रहे हैं उन्होंने रक्षा मन्त्री द्वारा दिये हुए उत्तर के बारे में लिखित रूप से सूचना मेरे पास भेजी हैं जिनको मैं आप की अनुमति से सदन के पटल पर रखना चाहता हूं। उनकी जो पहले शिकायत आयी थी जिस में उन्होंने कहा था कि :

> "The atrocities committed by the men and officers of the 8th Guards of the Indian Army"

जो उन का यह आक्षेप रहा, उस को भी मैं आपकी अनुमति से सभापटल पर रखना चाहता हूं। इसलिये नहीं कि मुझे सेना के बारे में कोई आक्षेप उठाना है, बल्कि इसलिए कि वहां ऐसी कठिनाइयां न हों कि जिस राज्य में आपने असेम्बली को बर्खास्त किया है वहां लोक प्रतिनिधियों की आवाज को न सुना जाये। ऐसी जगहों पर इस ढंग से जिन लोगों की बोली पर पहले ही रोक लगी हुई है, आगे हमला न चले और जिस सेना का काम है हमारी सीमाओं की रक्षा वह ऐसे निर्दोष लोगों पर जिन के हाथों में हथियार नहीं हैं, जुल्म न करें।

मैं चाहता हूं कि आपकी इजाजत से इन दोनों चीजों को सभा-पटल पर रक्खूं। मैं यह मांग भी करता हूं कि प्रतिरक्षा मंत्री ने जो गलत बयान इस सदन में दिया है इन चीजों के बारे में वह उसका खुलासा करें।

SHRI P. C. SETHI : Sir, according to the information availble with me, this matter was fully enquired into and the allegations were found to be exaggerated. However, remedial instructions have been issued to aviod the repetition of such complaints.

MR. DEPUTY-SPEAKER : The question is :

[Mr. Deputy-Speaker]

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-71, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That Clauses 2 and 3, the Scdedule, Clause I, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI : I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

MANIPUR APPROPRIATION (No. 2) BILL,* 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1970 71.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1970-71."

The Motion was adopted.

SHRI P.C. SETHI : I introduce † the Bill.

Sir, I move † :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Manipur for services of the financial year 1970-71, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1970-71, be taken into consideration."

The Motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The Motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1 the Enacting Formula and the Title were added to the Bill.

---

*Published in Gazette of India Extraordinery, Part II, section 2, dated 25.3.71.

† Introduced/moved with the recommendation of the President.